

COMMITTEE

ON

**GOVERNMENT ASSURANCES
(2020-2021)**

(SEVENTEENTH LOK SABHA)

THIRTY-FIRST REPORT

**REQUESTS FOR DROPPING OF
ASSURANCES
(ACCEDED TO)**

Presented to Lok Sabha on.....17-03-2021



**LOK SABHA SECRETARIAT
NEW DELHI**

March, 2021/ Phalguna, 1942 (Saka)

CONTENTS

	Page
Composition of the Committee on Government Assurances (2020-2021)	(ii)
Introduction	(iii)
Report	1-3
Appendix-I Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee on 11 August, 2020	4-5
Appendices-II to XV	
<u>Requests for Dropping of Assurances (Acceded to)</u>	
II. USQ No. 1331 dated 18.12.2018 regarding 'Sub-Categorisation of SCs'	6-8
III. USQ No. 1189 dated 18.12.2018 regarding 'National Policy on Marine Fisheries'	9-11
IV. * USQ No. 921 dated 08.02.2019 regarding 'Restructuring of Loan for MSMEs'	12-13
V. USQ No. 989 dated 27.06.2019 regarding 'Investigation in Procurement of Airbus'	14-15
VI. SQ No. 119 dated 28.06.2019 regarding 'Amendments in Forest Act, 1927'	16-20
VII. USQ No. 1894 dated 03.07.2019 regarding 'Aerospace University'	21-24
VIII. USQ No. 2649 dated 09.07.2019 regarding 'World Food India'	25-26
IX. USQ No. 3076 dated 11.07.2019 regarding Setting Up of New Airports'	27-29
X. (i) SQ No. 347 dated 17.07.2019 regarding 'National Retail Policy'	30-33
(ii) USQ No. 3952 dated 17.07.2019 regarding 'National Retail Trading and E-Commerce System'	
XI. USQ No. 4536 dated 19.07.2019 regarding 'Honey Research Centre'	34-38
XII. USQ No. 4379 dated 19.07.2019 regarding 'Environment Clearance to Industrial Units'	39-43
XIII. Minutes of the Sitting of the Committee on Government Assurances (2019-2020) held on 11 August, 2020	44-47
XIV. Minutes of the Sitting of the Committee on Government Assurances (2020-2021) held on 22 December, 2020	48-49
XV. Composition of the Committee on Government Assurances (2019-2020)	50

* Implementation Report laid on 20/09/2020.

**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2020 - 2021)**

SHRI RAJENDRA AGRAWAL - Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri M.K. Raghavan
12. Shri Chandra Sekhar Sahu
13. Dr. Bharatiben Dhirubhai Shyal
14. Shri Indra Hang Subba
15. Smt. Supriya Sule

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

* The Committee has been constituted w.e.f. 09 October, 2020 *vide* Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2020-2021), having been authorized by the Committee to submit the Report on their behalf, present this Thirty-First Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2019-2020) at their sitting held on 11 August, 2020 *inter-alia* considered Memorandum Nos. 251 to 267 containing requests received from various Ministries/Departments for dropping of 18 pending Assurances and decided to drop 12 Assurances.

3. At their sitting held on 22 December, 2020, the Committee on Government Assurances (2020-2021) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

12 March, 2021

21 Phalguna, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2019-2020) considered Seventeen Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 18 pending Assurances at their sitting held on 11 August, 2020.
3. After having considered the grounds cited by the Ministries/Departments, the Committee are convinced and decide to drop the following 12 Assurances :-

S. No.	SQ/USQ No. & Date	Ministry	Subject
1.	USQ No. 1331 dated 18.12.2018	Social Justice and Empowerment (Department of Social Justice and Empowerment)	Sub-Categorisation of SCs (Appendix – II)
2.	USQ No. 1189 dated 18.12.2018	Fisheries, Animal Husbandry and Dairying (Department of Fisheries)	National Policy on Marine Fisheries (Appendix – III)
3. *	USQ No. 921 dated 08.02.2019	Finance (Department of Financial Services)	Restructuring of Loan for MSMEs (Appendix – IV)

* Implementation Report laid on 20/09/2020.

S. No.	SQ/USQ No. & Date	Ministry	Subject
4.	USQ No. 989 dated 27.06.2019	Civil Aviation	Investigation in Procurement of Airbus (Appendix – V)
5.	SQ No. 119 dated 28.06.2019	Environment, Forest and Climate Change	Amendments in Forest Act, 1927 (Appendix – VI)
6.	USQ No. 1894 dated 03.07.2019	Defence (Department of Defence Production)	Aerospace University (Appendix – VII)
7.	USQ No. 2649 dated 09.07.2019	Food Processing Industries	World Food India (Appendix – VIII)
8.	USQ No. 3076 dated 11.07.2019	Civil Aviation	Setting Up of New Airports (Appendix – IX)
9.	(i) SQ No. 347 dated 17.07.2019 (ii) USQ No. 3952 dated 17.07.2019	Commerce and Industry (Department for Promotion of Industry and Internal Trade)	(i) National Retail Policy (ii) National Retail Trading and E-Commerce System (Appendix – X)
10.	USQ No. 4536 dated 19.07.2019	Agriculture and Farmers Welfare (Department of Agricultural Research & Education)	Honey Research Centre (Appendix – XI)
11.	USQ No. 4379 dated 19.07.2019	Environment, Forest and Climate Change	Environment Clearance to Industrial Units (Appendix – XII)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 12 Assurances are given in Appendices -II to XII.

5. The Minutes of the sitting of the Committee dated 11 August, 2020, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-XIII.

NEW DELHI;

12 March, 2021

21 Phalguna, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee on 11 August, 2020

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
1	251	USQ No. 1331 dated 18.12.2018	Social Justice and Empowerment	Department of Social Justice and Empowerment	Sub-Categorisation of SCs
2	252	USQ No. 1189 dated 18.12.2018	Fisheries, Animal Husbandry and Dairying	Department of Fisheries	National Policy on Marine Fisheries
3	253	USQ No. 4072 dated 04.01.2019	Health and Family Welfare	Department of Health and Family Welfare	Pre-Exposure Prophylaxis
4	254	USQ No. 921 dated 08.02.2019	Finance	Department of Financial Services	Restructuring of Loan for MSMEs
5	255	USQ No. 1218 dated 11.02.2019	Culture	—	Funds Sanctioned for Cultural Development in Jharkhand
6	256	USQ No. 14 dated 21.06.2019	Health and Family Welfare	Department of Health and Family Welfare	Hospital/PHC at Lakshadweep
7	257	USQ No. 989 dated 27.06.2019	Civil Aviation	—	Investigation in Procurement of Airbus
8	258	SQ No. 119 dated 28.06.2019	Environment, Forest and Climate Change	—	Amendments in Forest Act, 1927
9	259	USQ No. 1894 dated 03.07.2019	Defence	Department of Defence Production	Aerospace University
10	260	USQ No. 2649 dated 09.07.2019	Food Processing Industries	—	World Food India
11	261	USQ No. 3076 dated 11.07.2019	Civil Aviation	—	Setting Up of New Airports

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
12	262	(i) SQ No. 347 dated 17.07.2019 (ii) USQ No. 3952 dated 17.07.2019	Commerce and Industry	Department for Promotion of Industry and Internal Trade	(i) National Retail Policy (ii) National Retail Trading and E-Commerce System
13	263	USQ No. 4536 dated 19.07.2019	Agriculture and Farmers Welfare	Department of Agricultural Research & Education	Honey Research Centre
14	264	USQ No. 4379 dated 19.07.2019	Environment, Forest and Climate Change	—	Environment Clearance to Industrial Units
15	265	USQ No. 4684 dated 22.07.2019	Finance	Department of Revenue	Taxpayers
16	266	USQ No. 5139 dated 24.07.2019	External Affairs	—	Illegal Migration
17	267	USQ No. 645 dated 26.11.2012	Defence	Department of Defence	Coast Guard Airport

Appendix - II

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM No. 251

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1331 dated 18.12.2018 regarding "Sub-Categorisation of SCs"

On 18 December, 2018, Shri Nandi Yellaiah, M.P., addressed a Unstarred Question No. 1331 to the Minister of Social Justice and Empowerment. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Social Justice and Empowerment within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment) *vide* O.M. No. 16012/10/2018-SCD (R.L.Cell) dated 17.05.2019 and 24.06.2019 have stated as under:-

"This Ministry in reply to USQ No. 1331 for 18.12.2018 did not give an Assurance. In fact, the reply merely stated the factual position obtaining at that point of time with regard to obtaining opinion/views of the State Government and Union Territories on the issue of Sub-categorization/de-sub-categorization of Scheduled Castes. It is further stated that a National Commission to examine the issue of sub-categorization of Scheduled Castes (NCSCSC) in Andhra Pradesh had been set up *vide* Resolution dated 15.11.2006. The said Commission presented its Report on 01.05.2008 in which it recommended insertion of a clause in Article 341 of the Constitution to provide for sub categorization and de-sub categorization of Scheduled Castes. Since consultation with the concerned State Governments/Union territory Administrations in the matter of specification of Scheduled Castes is mandatory under Article 341 of the Constitution, therefore, Government

decided to elicit views of the State Governments and Union Territory Administrations on the recommendation of NCSCSC. Accordingly, the then Hon'ble Minister for Social Justice and Empowerment, vide his D.O. letter dated 27.06.2011, had addressed concerned Chief Ministers/Administrators seeking views of State Governments and Union Territory Administrations on the issue. Subsequently, State Governments and Union Territory Administrations have been reminded at the various levels on 10.10.2011, 15.11.2011, 24.05.2012, 06.09.2012, 20.06.2013, 04.10.2013, 07.11.2014, 22.06.2016, 15.11.2017 and 09.07.2018 to furnish their views. So far 20 States and 2 Union territories have responded. Despite issuance of reminders and elapse of a period of more than seven years, comments are still awaited from 6 States and 1 Union Territory having substantial Scheduled Caste population. Therefore, it would not be appropriate to keep the Assurance pending for a long time."

4. In view of the above, the Ministry, with the approval of the then Minister for Social Justice and Empowerment, have requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 05/08/2020

NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA

UNSTARRED QUESTION NO. 1331
TO BE ANSWERED ON 18.12.2018

SUB-CATEGORISATION OF SCs

1331. SHRI NANDI YELLAIAH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to refer to the reply given to Unstarred Question No. 1745 dated 06.03.2018 and state:

(a) whether the Government has taken any steps to get the opinion/views of all the State Governments and Union Territory Administrations on the issue of sub-categorisation de-sub-categorisation of Scheduled Castes;

(b) if so, the details thereof along with the response received from the States/UTs in this regard; and

(c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)

(a) to (c): National Commission to examine the issue of Sub-categorisation of Scheduled Castes in Andhra Pradesh (NCSCSC) had recommended amendment of Article 341 of the Constitution to provide for sub-categorisation and de-sub-categorisation of Scheduled Castes. Views of the major stake holder viz. the State Governments and Union Territory Administrations on the recommendation of the NCSCSC has been sought. Process of consultation has not yet been concluded.

LOK SABHA SECRETARIAT *Appendix-III*
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 252

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1189 dated 18.12.2018 regarding "National Policy on Marine Fisheries".

On 18 December, 2018, Shri Prathap Simha and Kumari Shobha Karandlaje M.Ps., addressed an Unstarred Question No. 1189 to the Minister of Agriculture and Farmers Welfare. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Agriculture and Farmers Welfare within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries) *vide* OM No.47015/13/2018 Fy (Ind) dated 12 December, 2019 have stated as under:

"the question raised by the Hon'ble Member of Parliament was regarding 'National Policy on Marine Fisheries', for which the reply has already been given. Besides, while replying the question, additional information with reference to National Policy on 'Inland Fisheries' was also provided. Therefore, the additional information furnished under part (d) of the question regarding National Policy on 'Inland Fisheries' doesn't come under the purview of the question raised regarding 'National Policy on Marine Fisheries', and hence treating the same as 'Assurance' may not be appropriate."

4. In view of the above, the Ministry, with the approval of the Minister of State for Fisheries, Animal Husbandry and Dairying have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 05/03/2020

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE & FARMERS WELFARE
DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING & FISHERIES
LOK SABHA

UNSTARRED QUESTION No. 1189
TO BE ANSWERED ON 18th December, 2018

'NATIONAL POLICY ON MARINE FISHERIES'

1189: SHRI PRATHAP SIMHA: KUMARI SHOBHA KARANDLAJE

Will the Minister of AGRICULTURE & FARMERS WELFARE कृषि और किसान कल्याण मंत्री be pleased to state :

- (a) whether the Government has notified the 'National Policy on Marine Fisheries, 2017' and if so, the details thereof, including the salient features and the objectives of the Policy;
- (b) whether the Government has included a sub-component "Assistance for Deep-Sea Fishing" under Blue Revolution and if so, the amount allocated during the year 2018-19 ;
- (c) the estimated fish production in the country during the year 2017;
- (d) the measures taken to adopt reforms towards responsible and sustainable fisheries to optimally utilize fishery resources;
- (e) whether the Government has included 'Mariculture' under Blue Revolution Scheme; and
- (f) the objectives of setting up of National Fisheries Development Board?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE & FARMER'S WELFARE:

(SMT. KRISHNA RAJ)

- (a) Yes, Madam. The 'National Policy on Marine Fisheries, 2017' (NPMF, 2017) has been notified on 28th April, 2017. The main objective is to ensure the healthy and ecological integrity of the marine fisheries resources of India's Exclusive Economic Zone (EEZ) through sustainable harvests for the benefit of present and future generations of the nation. The overall strategy of the NPMF, 2017 and salient features are sustainable fisheries development, socio-economic upliftment of fishers, principle of subsidiarity, partnership, inter-generational equity, gender justice and precautionary approach.
- (b) Yes, Madam. A sub-component "Assistance for Deep-Sea Fishing" has been included under Blue Revolution Scheme. The scheme is demand driven, hence, prior allocation for this sub-component is not made and the assistance is released based on the proposals received from the States/UTs. An amount of Rs.30630.40 lakh was released during the year 2017-18 for this component to Coastal States / UTs, whereas the current financial year 2018-19 is not yet completed.
- (c) The estimated fish production in the country during the year 2017-18 is 12.61 Million Metric Tonnes.
- (d) The 'NPMF, 2017' has been promulgated to guide the actions of various stakeholders towards responsible and sustainable fisheries and to optimally utilize marine fishery resources. Besides, a Committee of Experts has also been constituted to suggest the 'National Policy for Inland Fisheries'.

(e) Yes, Madam. 'Mariculture' is already included under the Blue Revolution Scheme.

(f) The objectives of setting up of National Fisheries Development Board are (i) to bring activities relating to fisheries and aquaculture for focused attention and professional management, (ii) to coordinate activities pertaining to fisheries undertaken by different Ministries/Departments in the Central Government and also coordinate with the State/Union Territory Governments, (iii) to improve production, processing, storage, transport and marketing of the products of capture and culture fisheries, (iv) to achieve sustainable management and conservation of natural aquatic resources including the fish stocks, (v) to apply modern tools of research and development including biotechnology for optimizing production and productivity from fisheries, (vi) to provide modern infrastructure mechanisms for fisheries and ensure their effective management and optimum utilization, (vii) to generate substantial employment, (viii) to train and empower women in the fisheries sector and (ix) to enhance contribution of fish towards food and nutritional security.

LOK SABHA SECRETARIAT *Appendix - IV*
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 254

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 921 dated 08.02.2019 regarding "Restructuring of Loans for MSMEs"

On 8 February, 2019, Smt. Rakshatai Khadse, M.P., addressed an Unstarred Question No. 921 to the Minister of Finance. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Finance (Department of Financial Services) within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Finance (Department of Financial Services) vide OM No.14/10/2019-IF.II dated 20 August, 2019 have stated as under:

"This Department is of the view that the reply given in respect of parts (d) and (e) of the said question may not be construed as an Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State for Finance, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 05/08/2020

New Delhi

Annexure

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
LOK SABHA

UN-STARRED QUESTION NO. 921
TO BE ANSWERED ON FRIDAY, FEBRUARY 08, 2019 / MAGHA 19, 1940(SAKA)

'Restructuring of Loan for MSMEs'

921 : Shrimati Rakhatai Khadse :

Will the Minister of FINANCE be pleased to state :

- (a) whether the Government proposes to restructure loans for Micro, Small and Medium Enterprises (MSME) sector and asked Reserve Bank of India (RBI) to consider scheme for restructuring of stressed assets of MSME borrowers subject to necessary conditions ;
- (b) if so, the details thereof ;
- (c) whether the Government also proposes to extend the timeline for implementations of Basel III norms of capital adequacy; if so, the details thereof;
- (d) whether the RBI Board directed to set up an expert Committee to deliberate on economic capital framework; and
- (e) if so the details thereof ?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI SHIV PRATAP SHUKLA)

(a) and (b) : Reserve Bank of India (RBI) has recently permitted a one-time restructuring of existing loans to Micro, Small and Medium Enterprises (MSMEs) that are in default but are 'standard' as on January 01, 2019 without a downgrade in the asset classification. The scheme is available to MSMEs subject to certain conditions which, inter alia, include a cap of Rs.250 million on the aggregate exposure of banks and Non Banking Financial Companies (NBFCs) to the MSME etc. Banks / NBFCs can adopt this scheme through a policy in this regard approved by their Boards.

(c): RBI has issued instructions in January 2019 on 'Basel III Capital Regulations-Review of transitional arrangements', as per which it has deferred the implementation of the last tranche of 0.625% of Capital Conservation Buffer (CCB) from March 31, 2019 to March 31, 2020.

(d) & (e) RBI has constituted an Expert Committee in December 2018 to review its extant Economic Capital Framework. The terms of reference of the Committee inter alia include, review of the status, need and justification of various provisions, reserves and buffers presently provided for by the RBI; review of global best practices followed by the central banks in making assessment and provisions for risks which central bank balance sheets are subject to, suggesting an adequate level of risk provisioning that the RBI needs to maintain, determining whether the RBI is holding provisions, reserves and buffers in surplus / deficit of the required level of such provisions, reserves and buffers, proposing a suitable profits distribution policy taking into account all the likely situations of the RBI, treatment of surplus reserves, etc.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM NO. 257

Appendix - B

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 989 dated 27.06.2019 regarding "Investigation in Procurement of Airbus".

On 27th June 2019, Shri Ramesh Chander Kaushik, M.P., addressed an Unstarred Question No. 989 to the Minister of Civil Aviation. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Civil Aviation within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Civil Aviation *vide* O.M. No. H-11016/82/2019-AI dated 19th December 2019 have stated as under:-

"The Ministry of Civil Aviation had provided all the related files/ documents as sought by CBI to them. This Ministry have no information about the status (progress/completion) of investigation by CBI in the matter. Also, the Ministry does not monitor the purpose of investigation into the CBI matter. Further, reply given in the above question was based on factual position of the case and this Ministry has not made any promise or given any Assurance in the above mentioned question, as MoCA does not have any details of probe by CBI in the instant case, therefore, no action is required to fulfil any promise on the part of this Ministry.

It may also be appreciated that investigation is a time consuming process and often takes years to come to a final conclusion. Since, suitable action in the matter usually follows the outcome of the CBI investigation, no meaningful purpose is likely to be served by keeping the above Assurance pending for an indefinite period."

4. In view of the above, the Ministry, with the approval of the Minister of State for Civil Aviation, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 05/08/2020

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 989
(To be answered on the 27th June 2019)

INVESTIGATION IN PROCUREMENT OF AIRBUS

989. SHRI RAMESH CHANDER KAUSHIK

Will the Minister of CIVIL AVIATION
जानगर विमानन मंत्री

be pleased to state:-

- (a) whether any scam has taken place in the procurement of Airbus aircrafts since 2004;
(b) if so, the details thereof;
(c) whether the Government has made any investigation in this regard; and
(d) if so, the details and the outcome thereof?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION

जानगर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र श्रेणी)

(Shri Hardeep Singh Puri)

(a) to (d): The erstwhile Air India (AI) had placed an order of 68 Boeing Aircraft in December, 2005 and the erstwhile Indian Airlines (IA) had placed an order for 43 Airbus Aircraft in February, 2006. These orders were mainly placed for replacing ageing fleet, improving schedule integrity etc. Central Bureau of Investigation (CBI) registered FIR No. RC-DAI-2013-A-2009 dated 27.02.2013 and FIR No. RC-DAI-2017-A-0020 dated 29.05.2017 on the subject matter and the matter is under investigation with CBI.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 258

Appendix-VI

Subject: Request for dropping of Assurance given in reply to Starred Question No. 119 dated 28.06.2019 regarding "Amendments in Forest Act, 1927".

On 28 June, 2019, Shri Sushil Kumar Singh, M.P., addressed a Starred Question No. 119 to the Minister of Environment, Forest and Climate Change. The text of the Question along with the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Environment, Forest and Climate Change within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Environment, Forest and Climate Change *vide* OM F. No. 6-8/2019-FP dated 15 January, 2020 and 7 February, 2020 have stated as under:

"First draft for proposed amendment of Indian Forest Act, 1927 has already been withdrawn by the Ministry. Therefore, it is requested to kindly re-consider the matter as it has already been made clear through a press release that the draft amendment of IFA, 1927 has been withdrawn in totality.

4. In view of the above, the Ministry, with the approval of the Minister of Environment, Forest and Climate Change, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 05/08/2020

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
STARRED QUESTION No. 119
TO BE ANSWERED ON 28.06.2019

Amendments in Forest Act, 1927

*119. SHRI SUSHIL KUMAR SINGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether his Ministry has proposed amendments to the Forest Act, 1927 and the same was sent to various State Governments in March 2019;
- (b) if so, the details of the proposed amendments;
- (c) the ways in which the proposed changes would affect the lives of forest dwellers who depend on these forests for their livelihood;
- (d) whether one of the proposed changes give forest officials the authority to shoot people in the name of 'conservation' and if so, the details thereof; and
- (e) whether the said amendment also proposes a collective punishment against entire village for any violation and if so, the details thereof?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI PRAKASH JVADEKAR)

(a) to (e) A statement is laid on the Table of the House.

Statement referred to in reply to part (a) to (e) of Lok Sabha Admitted Starred Question No. 119 due for answer on 28.06.2019 asked by Shri Sushil Kumar Singh regarding Amendments in Forest Act, 1927.

(a) & (b) Indian Forest Act (IFA) was enacted in 1927. After independence many States have enacted their State Forest Acts, where IFA stands repealed. IFA is applicable in the remaining States, which do not have their own Act. The State Forest Acts have been amended from time to time, whereas no major amendments have been made in IFA. There was a felt need to amend the IFA to keep it at par with development in last 90 years and with other State Acts. With this in view the exercise of amending IFA has been initiated. As a first step the first set of amendments have been proposed after a techno-legal analysis by a Core Drafting Committee comprising of technical and legal experts. The first Draft of comprehensive amendments to the Indian Forest Act, 1927 has been circulated to all State/ UT Forest Departments on 7th March, 2019 for soliciting their views and comments. In the next step the suggestions received will be deliberated in a conference of State Government officials. The draft finalized thereafter will be shared with other concerned Ministries and will be put in public domain to invite views and comments of different stakeholders. After analyzing these and after adequate number of consultations, the final draft will be prepared. This is a preliminary draft. The salient features of this draft are given in Annexure I.

(c) The proposal is to recognize the rights and role of villagers in managing village-forest through Joint Forest Management Committees (JFMCs). These benefits to villagers/rural communities are not in derogation but in addition to the forest rights and occupation in forest land which are recognized and vested in forest dwelling Scheduled Tribes and other traditional forest dwellers as per the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. The proposed amendment in Indian Forest Act, 1927 also envisages to assign the village community the responsibility of conservation and development of village forest constituted out of any forest or land for the socio-economic benefit of community.

(d) No such provisions have been proposed in the amendments being considered for Indian Forest Act, 1927 regarding giving authority to forest officials to shoot people in the name of "conservation". However, with an intention to prevent commission of offence in the forest, a provision has been proposed to empower forest officer to use little force including fire arms with appropriate precaution under Section 66. This power has been checked by Section 62 which provides for punishment to forest officer for wrongful or vexatiously or unnecessarily seizures of the property on pretence of seizing property or who vexatiously and unnecessarily arrests any person.

(e) No such provisions have been proposed in the amendments being considered for Indian Forest Act, 1927 regarding collective punishment against entire village for any violation.

Annexure referred to in reply to part (a) & (b) of Lok Sabha Admitted Starred Question No.-119 due for answer on 28.06.2019 asked by Shri Sushil Kumar Singh regarding Amendments in Forest Act, 1927.

The following are salient features of the proposed Amendments of Indian Forest Act, 1927:

1. **Preamble:** Preamble has been amended to incorporate the principles of national Forest Policy.
2. **Definitional clause:** Re-defining forest produce, cattle, owner, timber, tree, etc along with defining community, forest, forest land, reserve forest, protected forest, unclassified forest, production forest, forest officer, plantation, pollution, sawing, saw-mill, saw pit, shifting cultivation, bark, vehicle, fishing, waste material, wild animals, carbon sequestration, encroachment, etc
3. **Reserved Forests:** New features inserted like recordings of individual and community forest rights recognized and accepted under FRA, 2006; declaring conservation area for carbon sequestration to achieve NDC target; and prohibition of dumping and littering in RF, etc.
4. **Village Forest:** With a view to provide socio-economic benefits of forests to rural communities, a detailed provisions have been proposed in the Amendment Act to assign village community rights and responsibilities of conservation and development of village forest constituted out of any forest or land. Such village-forests shall be managed by the community through Joint Forest Management Committee, constituted in consultation with Gram Sabha and the Forest Department, as per the provisions prescribed by the Rule. Such village forest shall exclude those areas that have already been under the claims of community under the "The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights), Act, 2006.
5. **Protected Forest:** Inclusion of land of ecologically importance for conservation, role of central government.
6. **Production Forest:** New chapter added with a view to recognize the economic benefits of forests and meeting demand of timber domestically.
7. **Regulation of shifting cultivation** added to make alternatives arrangement gradually which are based on the principles of sustainable management of forests
8. **Transit of timber and forest produce:** Suitable suggestions proposed for relaxing export-import of timber or other forest and transit of timber and forest produce.
9. Procedure for dealing with forest offences and fines has been revised to make it compatible with present scenario. Seizure of property liable to confiscation has been expanded. Immunity to forest officials has been provided as per public servants within the meaning of Section 21 of Indian Penal Code 1860 (45 of 1860) and shall be protected under section 197 of Code of Criminal Procedure 1973 for effective implementation of Forest Acts and Rules. Such Immunity is

also given under Wildlife Protection Act, 1972. Hence this was proposed to make it as par with other relevant Acts.

10. **Sustainable management of forests:** A new chapter added for regulation of Working Plans and Working Schemes for the management of forest areas and constitution of National Forest Funds and State Forest Funds.

Appendix-VII

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM NO. 259

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1894 dated 03.07.2019 regarding "Aerospace University".

On 3rd July 2019, Shri Ramcharan Bohra, M.P., addressed an Unstarred Question No. 1894 to the Minister of Defence. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence (Department of Defence Production) within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Defence *vide* O.M. No. 54013/1/2019-D(HAL-II) dated 03.02.2020 have stated as under:-

"The Expert Group under the Chairmanship of Shri B.K. Chaturvedi, former Cabinet Secretary and the then Member, Planning Commission constituted by the Government for Restructuring and Strengthening of HAL had recommended setting up of a Aerospace University. The recommendation has been accepted by the Government.

A Detailed Project Report (DPR) on establishment of Aerospace University was prepared by a HAL established Society namely 'Society for HAL Aeronautics Research & Technologies Institute' and approved by HAL Board.

Subsequently, the DPR was reviewed in the Ministry and it was suggested that for the formation of the Institute through an Act of Parliament, the structure should be in line with relevant Rules, Regulations & Procedures in vogue in other Central Universities/Institutes. HAL's role would be facilitating the establishment of the proposed University and providing secretarial help. As regards managing the University/Institute, a separate well defined model would be worked out.

In the above background, the HAL Board in its 409th meeting held on 02.02.2018 has accorded approval for the following:

- (i) HAL cannot consider setting up a Private University, even in collaboration with other Organizations like DRDO, Private Industries, etc.
- (ii) HAL may provide initial support & secretarial assistance for facilitating the establishment of the University, on the lines of a Central University. HAL will have no direct role in setting up / running of the proposed University/ Institute.

(iii) HAL will authorize the Society of HAL Aeronautics Research and Technologies Institute to modify the relevant aspects of the DPR. (15)

In view of the above, the Society of HAL Aeronautics Research and Technologies Institute was advised to revise the DPR suitably. The revised DPR with name of the university as 'Aeronautics Research & Technology University (ARTU)' has been submitted to the Government.

As mentioned in Para (i) above, HAL has expressed its inability to establish the Aerospace University. Also, the International Institutions to be associated with the proposed Institution have not yet been decided."

4. In view of the above, the Ministry, with the approval of Raksha Rajya Mantri, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 05/08/2020

GOVERNMENT OF INDIA
 MINISTRY OF DEFENCE
 DEPARTMENT OF DEFENCE PRODUCTION
 LOK SABHA
 UNSTARRED QUESTION NO.1894
 TO BE ANSWERED ON 03rd JULY, 2019

AEROSPACE UNIVERSITY

1894. SHRI RAMCHARAN BOHRA:

Will the Minister of DEFENCE be pleased to state:

- the present status of setting up of an aerospace university of Hindustan Aeronautics Limited (HAL);
- the time by which the said university is likely to be set up and the location thereof;
- the estimated cost to be incurred in this regard;
- the names of institutions throughout the world going to be linked with the said university; and
- the faculties which are proposed to be given special emphasis in the university?

A N S W E R

MINISTER OF STATE
 IN THE MINISTRY OF DEFENCE

रक्षा राज्य मंत्री

(SHRI SHRIPAD NAIK)

(श्री श्रीपाद नाईक)

(a) The Expert Group under the Chairmanship of Shri B.K. Chaturvedi, the then Member, Planning Commission constituted by the Government for restructuring and strengthening of Hindustan Aeronautics Limited (HAL) had recommended setting up of a Aerospace University. The recommendation has been accepted by the Government.

A Detailed Project Report (DPR) on establishment of Aerospace University was prepared by a HAL established Society named 'Society for HAL Aeronautics Research & Technologies Institute' and approved by HAL Board.

...2/-

Subsequently, the DPR was reviewed in this Ministry and it was suggested that for the formation of the Institute through an Act of Parliament, the structure should be in line with relevant Rules, Regulations & Procedures in vogue in other Central Universities/Institutes. HAL's role would be facilitating the establishment of the proposed University and providing secretarial help. As regards managing the University/Institute, a separate well defined model would be worked out.

In the above background, the HAL Board in its 409th Meeting held on 02.02.2018 has accorded approval for the following :-

- (i) HAL cannot consider setting up a Private University, even in collaboration with the other Organisations like DRDO, Private Industries, etc.
- (ii) HAL may provide initial support & secretarial assistance for facilitating the establishment of the University, on the lines of a Central University. HAL will have no direct role in setting up/running of the proposed University/Institute.
- (iii) HAL will authorize the Society of HAL Aeronautics Research and Technologies Institute to modify the relevant aspects of the DPR.

In view of the above, the Society of HAL Aeronautics Research and Technologies Institute was advised to revise the DPR suitably. The revised DPR with name of the university as "Aeronautics Research & Technology University (ARTU)" has been submitted to the Government.

(b) The time frame would depend on receipt of required clearances, approvals etc. from the concerned Ministries/Agencies. Location can be decided based on the offer of land by the concerned State Government.

(c) Requirement of approx. 200 acres of Land and Capital Expenditure of Rs. 592 crore are estimated for establishment of the University, in the DPR.

(d) The International Institutions to be associated with the proposed Institute have not yet been decided.

(e) No decision has been taken by the Government in this regard.

LOK SABHA SECRETARIAT *Appendix-VIII*
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 260

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2649 dated 09.07.2019 regarding "World Food India".

On 09 July, 2019, Dr. Amol Ramsing Kolhe and other M.Ps., addressed an Unstarred Question No. 2649 to the Minister of Food Processing Industries. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Food Processing Industries within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Food Processing Industries *vide* OM F. No. U-14011/2/2019-PA dated 02 December, 2019 have stated as under:

"Since World Food India 2019 was cancelled due to unavoidable circumstances, the Assurance cannot be fulfilled."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Food Processing Industries, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 05/08/2020

New Delhi

Annexure

GOVERNMENT OF INDIA
MINISTRY OF FOOD PROCESSING INDUSTRIES
LOK SABHA
UNSTARRED QUESTION No. 2649
ANSWERED ON 09TH JULY, 2019

WORLD FOOD INDIA

2649. DR. AMOL RAMSING KOLHE:
SHRI KULDEEP RAI SHARMA:
DR. SUBHASH RAMRAO BHAMRE:
DR. HEENA GAVIT:
SHRI SUNIL DATTATRAY TATKARE:
SHRIMAI SUPRIYA SULE:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) Whether the Government had organized World Food India in the year 2017 with an objective to attract investment from domestic and foreign investor;
- (b) If so, whether the Government has been able to achieve its objective, if so, the details thereof and if not the reasons therefor;
- (c) whether the Government now proposes to organize World Food India (WFI), 2019;
- (d) if so, the details thereof along with the details of the main theme of World Food India (WFI), 2019;
- (e) the details of the countries which are going to participate in the said event; and
- (f) whether the Government proposes large scale investment opportunities in Food Processing Industries (FPIs) in the upcoming World Food India, 2019 gathering, if so, the details thereof and the steps taken/being taken by the Government to promote Food Processing industries and explore new avenues for their development and growth?

ANSWER

THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES
(SHRI RAMESWAR TELI)

- (a): Yes, Sir.
- (b): Yes, Sir. World Food India 2017 witnessed participation of 61 countries, 27 States of India and 60 global CEOs, among others. There were close to 800 global and domestic exhibitors and around 75000 business visitors. Investment intent of about USD 13.56 billion was received during the event.
- (c): Yes, Sir.
- (d): The main theme of the event would again be to attract investment from domestic and foreign investors in the food processing sector. The event will feature exhibitions, seminars, country and state sessions and B2B meetings for investment facilitation.
- (e): The details of the countries which are going to participate in the event are not yet final.
- (f): The various State Governments will highlight the opportunities available with them for investment in the food processing sector. Various seminars and workshops are held across the country with the help of apex industry associations to promote food processing industries as also the various schemes being implemented by the government under the Pradhan Mantri Kisan Sampada Yojana (PMKSY).

Appendix - 18

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM NO. 26

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3076 dated 11.07.2019 regarding "Setting up of New Airports".

On 11th July 2019, Shri A. Raja, M.P., addressed an Unstarred Question No. 3076 to the Minister of Civil Aviation. The text of the Question along with the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Civil Aviation within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Civil Aviation *vide* O.M. No. H-11016/109/2019-AD dated 21.01.2020 have stated as under:-

"The project for construction of Greenfield Airport at Chengelpet near Chennai in Tamil Nadu is still under consideration. It will take some time for fulfillment of the Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State (I/C) for Civil Aviation, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 05/08/2020

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 3076
(To be answered on the 11th July 2019)

SETTING UP OF NEW AIRPORTS

3076. SHRI A. RAJA

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the number of air passengers are increasing every year;
(b) if so, the number of passengers handled by aviation sector across the country during the last three years, State/UT-wise including Tamil Nadu;
(c) whether the Union Government is planning to set up some new airports in the country and if so, the details thereof, State/UT-wise; and
(d) whether the Union Government has received any proposal from the Government of Tamil Nadu in this regard and if so, the details thereof and the action taken thereon?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(Shri Hardeep Singh Puri)

(a) & (b): Yes Sir. The details of passengers during the last three years is given in Annexure-I.

(c): Government of India has granted 'in principle' approval for setting up of 21 Greenfield Airports across the country namely Mopa in Goa, Navi Mumbai, Sindhudurg and Shirdi in Maharashtra, Bijapur, Gulbarga, Hassan and Shimoga in Karnataka, Kannur in Kerala, Durgapur in West Bengal, Datia in Gwalior, Pakyong in Sikkim, Kushinagar and Noida in Uttar Pradesh, Dholera and Hirasar in Gujarat, Karaikal in Puducherry and Dagadarthi, Bhogapuram and Oravakal in Andhra Pradesh and Hollongi, Itanagar in Arunachal Pradesh. Greenfield Airports at Shirdi, Kannur, Durgapur and Pakyong have been operationalized. Besides, Government of India has granted 'site clearance' approval for setting up of 6 Greenfield Airports across the country namely Machiwara in Ludhiana, Jamshedpur in Jharkhand, Alwar (Bhiwadi) in Rajasthan, Kothagudem, Dist. Khammam in Telangana, Singrauli in Madhya Pradesh and Purandar in Pune.

(d): An airport company namely, Ms. Taking off to the Future Pvt. Ltd. (TOFL) (previously, M/s KGS Developers Pvt. Ltd) had submitted an application for construction of airport at Chengelpet near Chennai in Tamil Nadu. However, the Ministry of Defence denied the site clearance for setting up of a Greenfield airport in Chengelpet citing the same would impose severe restrictions on the conduct of Indian Air Force (IAF) flying operations. The company has approached Government of India for reconsideration of the project.

STATE WISE AIR TRAFFIC FOR THE YEAR 2015-16 TO 2018-19
TOTAL PASSENGERS (In Numbers)

AIRPORT	2018-19	% Growth 2018-19 over 2017-18	2017-18	% Growth 2017-18 over 2016-17	2016-17	% Growth 2016-17 over 2015-16	2015-16	CAGR Last Three Year
A & N ISLAND	1711881	10.45	1549951	25.16	1238331	42.12	871318	25.25
ANDHRA PRADESH	5425453	31.61	4122346	10.49	3730937	33.25	2799977	24.67
ARUNACHAL PRADESH	1241	-	0	-	0	-	27	258.21
ASSAM	6670524	21.97	5468877	24.72	4384877	30.14	3369332	25.57
BIHAR	4275625	29.65	3297943	44.03	2289813	21.51	1741157	34.94
CHANDIGARH	2097698	-1.87	2137739	17.08	1825881	19.02	1534058	10.99
CHHATISHGARH	2029320	24.64	1628134	16.61	1396179	15.69	1206844	18.91
DAMAN & DIU	23814	15.92	20544	11.84	18369	-36.19	28789	-6.13
DELHI	69233864	5.39	65691662	13.84	57703096	19.16	48424165	12.66
GOA	8467326	11.31	7607249	10.95	6856362	27.55	5375555	16.35
GUJARAT	14308213	23.48	11587942	23.22	9403986	14.53	8210773	20.34
HIMACHAL PRADESH	163590	-8.96	179681	34.10	133995	32.05	101474	17.26
JAMMU & KASHMIR	4893562	6.93	4576442	19.63	3825499	-0.29	3836622	8.45
JHARKHAND	2254108	26.75	1778349	71.70	1035740	39.97	739961	44.96
KARNATAKA	36202584	23.07	29415773	18.90	24740735	18.87	20813340	20.26
KERALA	18139433	2.45	17705740	14.32	15488038	14.50	13526236	10.28
LAKSHDWEEP ISLAND	38341	-1.91	39088	26.49	30901	2.97	30010	8.51
MADHYA PRADESH	4284219	29.95	3296807	21.86	2705368	4.85	2580249	18.41
MAHARASHTRA	61593358	3.61	59446738	9.45	54316300	10.49	49157739	7.81
MANIPUR	1277163	29.33	987506	11.41	886338	25.58	766877	18.53
MEGHALAYA	12482	-3.67	12957	-3.13	13376	15.66	11565	2.58
MIZORAM	225586	-23.63	295379	25.37	235613	34.53	175137	8.80
NAGALAND	193522	3.83	186390	29.04	144449	29.25	111756	20.08
ODISHA	4159410	27.96	3250635	39.37	2332433	23.10	1894732	29.97
PONDICHERY	86746	150.49	34631	-	13	-99.77	5588	149.46
PUNJAB	2635749	12.21	2348868	49.61	1570023	25.56	1250391	28.22
RAJASTHAN	7581334	17.83	6433934	23.15	5224640	33.96	3900235	24.80
SIKKIM	18963	-	0	-	0	-	0	-
TAMILNADU	28862382	11.79	25818638	12.71	22907905	19.68	19141073	14.67
TELANGANA	21403972	17.88	18156867	20.22	15102672	21.91	12388178	19.99
TRIPURA	1441089	4.50	1379090	16.49	1183867	28.46	921591	16.07
UTTAR PRADESH	8907133	27.17	7003847	16.76	5998656	27.52	4704251	23.71
UTTARAKHAND	1257507	10.31	1139984	27.33	895326	86.74	479458	37.91
WEST BENGAL	24822041	12.04	22153669	27.69	17350005	25.21	13856761	21.45
TOTAL	344699733	11.64	308753400	16.52	264969723	18.31	223955219	15.46

LOK SABHA SECRETARIAT

Appendix - B

COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 262

Subject: Request for dropping of Assurances given in replies to:-

- (i) SQ No. 347 dated 17.07.2019 regarding "National Retail Policy"; and
- (ii) USQ No. 3952 dated 17.07.2019 regarding "National Retail Trading and E-Commerce System".

The above mentioned Questions were asked by various M.Ps. to the Minister of Commerce and Industry. The contents of the Questions along with the replies of the Ministers are as given in Annexures I and II.

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade) within three months from the date of the replies but the Assurances are yet to be implemented.

3. In this regard, the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade) *vide* their O.M. F.No.P-55016/1/2020-Internal Trade and F.No. P-55016/2/2020-Internal Trade dated 03.02.2020 and 04.02.2020 respectively have stated as under:-

"Formulation of National Retail Trade Policy requires wide stakeholder consultations and it may not be possible to formulate the same within a definite frame of time."

4. In view of the above, the Ministry, with the approval of the Minister of State (Commerce and Industry), have requested the Committee to drop the Assurances.

The Committee may consider.

NEW DELHI:

DATED: 05/08/2020

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
LOK SABHA

STARRED QUESTION NO. 347
TO BE ANSWERED ON WEDNESDAY, THE 17th JULY, 2019.

NATIONAL RETAIL POLICY

*347. SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:
DR. SHRIKANT EKNATH SHINDE:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
वाणिज्य एवं उद्योग मंत्री

- (a) whether there is a need to streamline the retail trade and provide/ ensure the ease of doing business in the country in order to benefit both the traders and the economy;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government proposes to formulate National Retail Policy in this regard and if so, the details thereof;
- (d) whether the Government has recently convened a meeting with various stakeholders including trade associations, concerned Ministries and State Government representatives for discussion on the proposed policy and if so, the details and the outcome thereof; and
- (e) the time by which the National Retail Policy is likely to come into existence?

ANSWER:

वाणिज्य एवं उद्योग मंत्रालय में राज्यमंत्री (श्री हरदीप सिंह पुरी)
THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI HARDEEP SINGH PURI)

(a) to (e): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) of LOK SABHA
STARRED QUESTION NO. 347 FOR ANSWER ON 17.07.2019**

(a) to (e): Yes, Sir. There is a need to create conducive environment for retail trade including by simplifying rules and regulations hindering the growth of retail sector. Government proposes to formulate a National Retail Trade Policy. A number of interactions with Industry/Trade associations, concerned Central Government Ministries/ Departments and State Governments have been held by Department for Promotion of Industry and Internal Trade (DPIIT) to consider issues facing the retail sector and possible solutions for resolving them. Valuable suggestions have been received in this regard. Necessary steps for formulation of a National Retail Trade Policy are underway. The Government aims to take a decision in this regard at an early date.

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
LOK SABHA**

**UNSTARRED QUESTION NO. 3952
TO BE ANSWERED ON WEDNESDAY, THE 17th JULY, 2019.**

NATIONAL RETAIL TRADING AND E-COMMERCE SYSTEM

**3952. SHRI Y.S. AVINASH REDDY:
SHRI KANUMURU RAGHU RAMA KRISHANA RAJU:
SHRI KOMATI REDDY VENKAT REDDY:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the Government is contemplating on introducing National Retail Trading and e-Commerce system in the country;
- (b) if so, the details thereof; and
- (c) whether any discussions have been held with the retail businessmen to elicit the facts and difficulties in introducing the system and if so, the details thereof?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्यमंत्री (श्री सोम प्रकाश)

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI SOM PARKASH)**

(a)to(c): The 'National Retail Trade Policy' is under formulation in this Department. Comprehensive stakeholder consultation in all the States through FICCI, CII, ASSOCHAM, PHDCCI and other trade and commerce associations were conducted to get feedback on the needs and demand of the small traders.

A Video Conference of Hon'ble Minister of Commerce and Industry with representatives of Industry Associations, Export Organizations and Traders Organizations was held on 18.02.2019, attended by more than 10,000 participants from a total of 42 NIC Centers and 29 other locations across the country.

Stakeholder consultation were also held under the Chair of Secretary, Department for Promotion of Industry & Internal Trade on 25.06.2019 to consider issues facing the retail sector and possible solutions for resolving them.

As regards e-Commerce, the Government of India in the Department of Commerce established a Think Tank on "Framework for National Policy on E-commerce" and a Task Force under it which deliberated on the challenges confronting India in the arena of the digital economy and electronic commerce (e-commerce). The Think Tank was further divided into various sub-groups, comprising representation at the technical level from the government, industry and experts with domain knowledge.

A draft National e-Commerce policy has been prepared and placed in public domain. Comments from various stakeholders (companies, industry associations, think tanks, foreign governments) have been received. Meetings have been held under the chairmanship of Minister for Commerce & Industry with industry stakeholders, e-Commerce companies, associations of kirana stores, traders and retailers to discuss matters relating to e-commerce. The last such meeting took place on 24.06.2019.

Appendix - XL

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM NO. 263

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4536 dated 19.07.2019 regarding "Honey Research Centre".

On 19th July 2019, Shri H. Vasanthakumar, M.P., addressed an Unstarred Question No. 4536 to the Minister of Ayurveda, Yoga & Naturopathy, Unani, Siddha and Homoeopathy (AYUSH). The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of AYUSH within three months from the date of the reply but the Assurance is yet to be implemented. Later on, the Ministry of Agriculture & Farmers Welfare (Department of Agricultural Research & Education) have accepted the transfer of the said Assurance from the Ministry of AYUSH.

3. In this regard, the Ministry of Agriculture & Farmers Welfare (Department of Agricultural Research & Education) *vide* O.M. No. F.No. CS.17-21/2019-PP dated 6th February, 2020 have stated as under:-

"Inputs/facts gathered from several Sister Departments carrying out research, training and extension activities on 'Honey Bee' and it has been concluded that various Centres are already functioning in the State of Tamil Nadu catering to the need of research on Honey Bee. Further, a Center of Excellence under Department of Horticulture, Tamil Nadu is already being established in Kanya Kumari, in Nagercoil District and hence **setting up of a new Regional Center in Kanyakumari, Nagercoil, Tamil Nadu is not required.** In this connection, a brief catering to national research, training and extension needs of the country, including Tamil Nadu, is annexed (Appendix and Appendix-A) for kind consideration of the Hon'ble Committee on Government Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State for Agriculture & Farmers Welfare, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 05/08/2020

**Brief on setting up of a Regional Station on Honey Bee
at Kanya Kumari, Nagercoil, Tamil Nadu.**

The Information on the subject was requested from various Sister Organizations viz. Department of Agricultural and Farmers Welfare, National Bee Board, Department of Agricultural and Farmers Welfare (DOA&FW), Directorate of Forest based Industries, Khadi & Village Industries Commission (KDIC), Department of Horticulture, Tamilnadu, Tamil Nadu Agriculture University, Coimbatore etc. carrying out research, training and extension activities on "Honey Bee" and it has been concluded that there are about 67 Centres (list enclosed Annexure-A) catering to national research, training and extension needs of the country with the public funding. The prevailing Govt. funded Centres are effectively and efficiently working on honey bee for promotion and development of bee keeping, along with other related activities. Out of these 67 Centres, for establishment of "Centre of Excellence of Bee Keeping" at Pechiparai, Kanyakumari, Tamil Nadu state; a budget of Rs.150 Lakh, has been sanctioned under the Department of Horticulture and Plantation Crops, Kanyakumari District under National Horticulture Mission 2017-18. The establishment and development activities are in progress. Further, status of other Honey Bee Research Centre in TamilNadu is as under:-

Status of Honey Bee Research in Tamil Nadu

- (i) A Centre of "ICAR-AICRP Honeybee and Pollinators" is operating in Tamil Nadu state at Tamil Nadu Agricultural University, Coimbatore since April, 2015.
- (ii) A Centre of "National Bee Board – Integrated Bee Development Centre (IBDC)" is also operational in Tamil Nadu state at Tamil Nadu Agricultural University, Coimbatore since 2017-18.
- (iii) The "Khadi Village and Industries Commission" under Ministry of MSME, has State level extension Centre at Kuzhithurai, Kanyakumari district of Tamil Nadu to impart skill development in scientific bee keeping.
- (iv) A YMCA Centre at Marthandam, Kanyakumari is imparting self employment training programs in bee keeping to rural youth and women at regular intervals.

In view of the position stated above, setting up of a Regional Centre on Honey Bee at Kanyakumari, Nagercoil District, Tamilnadu is not required, at present.

XXXXXX

35

LIST OF ALL 67 CENTRES CATERING TO NATIONAL RESEARCH, TRAINING & EXTENSION ACTIVITIES ON HONEY BEE

Centers of AICRP on Honey Bees and Pollinators	
1.	PC UNIT, IARI, New Delhi
2.	Dr. YSP University of Horticulture & Forestry, Solan, HP
3.	Punjab Agricultural University, Ludhiana, Punjab
4.	Orissa University of Agriculture & Technology, Bhubaneswar, Odisha
5.	Agricultural Research Station, ANGRAU, Vijayarai, Andra Pradesh
6.	Assam Agricultural University, Jorhat, Assam
7.	CCS HAU, Hisar, Haryana
8.	Rajendra Agricultural University, Pusa, Samastipur
9.	Kerala Agricultural University, Thrissur, Kerala
10.	G. B. Pant University of Agriculture & Technology, Pantnagar, Uttarakhand
11.	SASRD, Medizipema, Nagaland
12.	RMD, Ambikapur, IGKV, Raipur, Chattisgarh
13.	University of Agricultural Sciences, GKVK, Bangalore
14.	SKUAST, Jammu, Jammu and Kashmir
15.	Kota Agricultural University, Kota, Rajasthan
16.	HPKV, Nagrota Bagwan, H.P
17.	Tamil Nadu Agricultural University, Coimbatore, Tamil Nadu
18.	SKUAST, Srinagar, Jammu and Kashmir
19.	BCKV, Kalyani, West Bengal
Voluntary Cooperating Centres	
20.	Rama Krishna Ashram KVK, Nimpith, West Bengal
21.	Navsari Agricultural University, Navsari, Gujarat
22.	Central Agricultural University, Iroisemba, Imphal, Manipur
23.	College of Agriculture, Pasighat, Arunachal Pradesh, CAU, Imphal (Not Functional and University not taken measures for establishment of centre)
24.	Banda Agricultural University, Uttara Pradesh
25.	KVK, Baramathi, Maharashtra
26.	Regional Station, CISH, Malda
List of Integrated Beekeeping Development Centres (IBDCs)/Centres of Excellence (CoEs) on Beekeeping sanctioned/funded by National Bee Board	
27.	Indian Agricultural Research Institute (IARI), Pusa, New Delhi.
28.	Dr. Rajendra Prasad Central Agricultural University, Piprakothi, Bihar
29.	Punjab Agricultural University (PAU), Ludhiana, Punjab
30.	Central Agricultural University (CAU), Imphal, Manipur
31.	G. B. Pant University of Agriculture and Technology (GBPUA&T), Pantnagar, Uttarakhand
32.	ICAR-Indian Institute of Vegetable Research (IIVR), Varanasi
33.	Sher-e-Kashmir Uni. of Agricultural Sciences & Technology of Kashmir, Srinagar
34.	Rajmata Vijayaraje Scindia Krishi Vishwa Vidyalaya (RVSKVV), KVK, Gwalior, Madhya Pradesh
35.	Tamil Nadu Agricultural University (TNAU), Coimbatore, Tamil Nadu
36.	University of Horticultural Sciences, Bagalkot (UHS) Bagalkot, Karnataka
37.	Chaudhary Sarwan Kumar Himachal Pradesh Krishi Vishvavidyalaya, Palampur, Himachal Pradesh
38.	ICAR- Central Institute for Subtropical Hort (CISH), Malda, West Bengal
39.	Directorate of Horticulture & Soil Conservation, Department of Tripura, Govt. of Tripura
40.	College of Horticulture and Forestry, Pasighat, Arunachal Pradesh under Central Agricultural University (CAU), Manipur
41.	Dr.Y.S.R Horti.Uni., VK Gudam, West Godavari, Andhra Pradesh
42.	Ladwa, Haryana (Funded under RKVY)

Center under National Horticulture Mission (NHM)	
43.	State Horticulture Department, Pechiparai, Kanyakumari Dist. Nagercoil, Tamil Nadu
List of State Level Beekeeping Extension centers under KVIC	
44.	State Beekeeping Extension Center, Khadi & Village Industries Commission, Gandhu Seva Sadan, Hiranagar, Kathua Jammu (Jammu & Kashmir)
45.	State Beekeeping Extension Center, Khadi & Village Industries Commission, State Office, Campus, 103-4 The Mall P.B 34, Ambala Cant -133 001
46.	State Beekeeping Extension Center, Khadi & Village Industries Commission, Near Play Ground Committee, Gsali, Kangara - 776 001 (Himachal Pradesh)
47.	State Beekeeping Extension Center, Khadi & Village Industries Commission, MTDC, Pnjokhra, p.O. Kandhla, Muzzaffarnagar (Uttar Pradesh)
48.	State Beekeeping Extension Center, Multi Disciplinary Training Center, Khadi & Village Industries Commission, P. B. No 2T, Haldawani-26373, Dist-Nainital (Uttaranchal)
49.	State Beekeeping Extension Center, Dr Rajendra Prasad Multi Disciplinary Training Center, Khadi & Village Industries Commission, Post B.V. College, Sheikhpura, Patna-800014, (Bihar)
50.	State Beekeeping Extension Center, Khadi & Village Industries Commission, Vishmupur, Gumla (Jharkhand)
51.	State Beekeeping Extension Center, Multi Disciplinary Training Center (MDTC), Khadi & Village Industries Commission, Abhay Ashram Campus, Post-Birati, Kolkata-700051 (West Bengal)
52.	State Beekeeping Extension Center, Khadi & Village Industries Commission, KVIC Complex, Rupnagar, Guwahati- 781032 (Assam)
53.	State Beekeeping Extension Center, Multi Disciplinary Training Center, Khadi & Village Industries Commission, Udyogpuri, Po-Khandagiri, Bhubaneswar-751030 (Orissa)
54.	State Beekeeping Extension Center, Khadi & Village Industries Commission, Pedavegi (M) At/Post- Vijayrai-534475 Dist-West Godavari (Andhra Pradesh)
55.	Multi Disciplinary Training Centre, State Beekeeping Extension Center Khadi & Village Industries Commission, Nadathara, Thrissur -680751 (Kerala)
56.	State Beekeeping, Extension Center, Khadi & Village Industries Commission, KVIC, Kuzhithurai at 16/6, Kalpalathadi, Kuzhithurai, (Tamil Nadu)
57.	State Beekeeping, Extension Center, Khadi & Village Industries Commission C/o Gujarat Khadi Mandal Campus, Gandhi Ashram, Ashram Road, Ahmadabad- 380 027, Gujarat
58.	State Beekeeping, Extension Center, 2 nd Floor, somalwar Bhvan, Mount road Ext. Sadar, Nagpur- 492001 (Maharashtra)
Research and Training Institute under KVIC	
59.	Central Bee Research and Training Institute, Khadi and Village Industries Commission, 1153, Ganesh khind Road, Pune- 411 016 (Maharashtra)
State Agricultural Universities involved in Honey Bee Research	
60.	University of Agricultural Sciences, Dharwad, Karnataka
61.	University of Agricultural and Horticultural Sciences, Shimoga, Karnataka
62.	Uttara Banga Krishi Vishwa Vidyalaya, Pundibari, Cooch Behar, West Bengal
63.	Junagadh Agricultural University, Junagadh, Gujarat
64.	Mahatma Phule Krishi Vishwavidyalaya, Rahuri, Maharashtra
Centre involved in Basic Research on Honey Bees	
65.	Honey Bee Lab, National Center for Biological Sciences, Bengaluru (A unit of TIFR)
Center involved in basic research on Pollination Ecology	
66.	Ecology lab, Indian Institute of Science, Bengaluru
67.	Department of Zoology, Calcutta University, Kolkata, West Bengal

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**LOK SABHA
UNSTARRED QUESTION NO. 4536
TO BE ANSWERED ON 19TH JULY, 2019**

HONEY RESEARCH CENTRE

4536. SHRI H. VASANTHAKUMAR:

Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

- (a) whether the Government has received any proposal for developing Honey Research Centre from any institutions/State Governments and if so, the details thereof and the action taken by the Government on the said proposal;
- (b) whether the Government proposes to increase the number of Honey Research Centre with participation from private sector and if so, the details thereof, State/UT-wise; and
- (c) whether the Government proposes to set up any Honey Research in Kanyakumari particularly in Nagercoil district and if so, the details thereof?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)**

(a): Indian Council of Agricultural Research (ICAR) under Ministry of agriculture and Farmers welfare has informed that the setting up of Indian Institute of Honey Bees and Pollinators with four regional station under ICAR has been recommended in recent report of Beekeeping Development Committee constituted by Economic Advisory Council to the Hon'ble Prime Minister.

(b) & (c): ICAR has also informed that new centers will be included based on potential of the region for bee keeping subject to availability of funds. The proposed National institute on Honey bees and Pollinators will have four regional stations in areas having huge potential for bee keeping research and extension. One such regional station is proposed in the state of Tamil Nadu. The exact location of the proposed regional station is yet to be decided.

Appendix - XII

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 264

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4379 dated 19.07.2019 regarding "Environment Clearance to Industrial Units".

On 19 July, 2019, Shri Hasnain Masoodi, M.P., addressed an Unstarred Question No. 4379 to the Minister of Environment, Forest and Climate Change. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Environment, Forest and Climate Change within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Environment, Forest and Climate Change vide OM F.No.2/2/2020-HSMD dated 09 March, 2020 have stated as under:

"It may be noted that the Assurance considered by the Committee is a routine function of the Ministry i.e. implementation of Construction & Demolition Waste Management Rules, 2016 (C&D WM Rules, 2016). The Ministry has taken a number of steps for ensuring effective implementation of the rules with relevant stakeholders, which among other things, include on boarding of Ministry of Housing and Urban Affairs, National Highways Authority of India, Bureau of Indian Standards, Central Road Research Institute, State Urban Development Departments, Central and State Pollution Control Boards. Other stakeholders like facility service providers, construction companies, large-scale contractors, etc. have also been included during the consultation process. As of now, the Ministry is undertaking its functions on routine and progressive basis and new policy intervention/action is not proposed at this stage. In light of the submission made at, it is requested that the Hon'ble Lok Sabha Committee on Government Assurance may not interpret the statement as an Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State for Environment, Forest and Climate Change have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 05/08/2020

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO:4379
TO BE ANSWERED ON 19.07.2019

Environment Clearance to Industrial Units

4379. SHRI HASNAIN MASOODI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of industrial units that have been granted environment clearance by the Ministry under Environmental Impact Assessment Notification, 2006 in Jammu and Kashmir, district-wise;
- (b) the details of red category industries operating in Jammu and Kashmir, district-wise;
- (c) whether the Ministry proposes to have a study on the air pollution levels of Khrew-Khonmoh area having more than twenty cement factories and limestone mines and if so, the details thereof;
- (d) whether the Ministry has advised State Pollution Control Board (SPCB) to refrain from giving any further consent to set up any such factory in the area and if so, the details thereof;
- (e) whether the Ministry has conducted a study on the damage done to agriculture, horticulture and saffron cultivation in Khrew-Pampore and Khonmoh area where large number of cement factories are operational; and
- (f) if so, the details thereof and the corrective measures taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI BABUL SUPRIYO)

- (a) The Ministry of Environment, Forest and Climate Change (MoEF&CC) and State Level Impact Assessment Authority of Jammu and Kashmir (J&K) have accorded 93 Environment Clearances to various projects in the State of Jammu and Kashmir under the provisions of Environment Impact Assessment (EIA) Notification, 2006. District wise list is enclosed as Annexure - I.
- (b) As per the information provided by the J&K State Pollution Control Board, 304 red category industries are operating in the State of J&K. District wise list is at Annexure - II.
- (c) No such study is under consideration at present. However, J&K State Pollution Control Board has constituted an expert committee to undertake a carrying capacity study of Khrew-Khonmoh area to ascertain air pollution levels. SPCB has also installed a permanent Air Quality Monitoring Station in Khrew/Khonmoh area.

(d) No such advisory has been issued.

(e) & (f) No such study has been conducted by the Ministry. However, during the environmental appraisal of projects, the Expert Appraisal Committee(s) ensures that necessary environmental safeguards are in place.

Annexure referred to in reply to part(a) of the Lok Sabha Unstarred Question No: 4379 due for reply on 19/07/2019 by Shri Hasnain Masood regarding "Environment Clearance to Industrial Units"

District wise Environment Clearance accorded

by MOEF&CC and SEIAA

S.No.	Name of the District	MoEF&CC	SEIAA - J&K	TOTAL
A. Jammu Division				
i.	Doda	10	0	10
ii.	Jammu	12	2	14
iii.	Kathua	10	3	13
iv.	Kishtwar	1	0	1
v.	Poonch	0	0	0
vi.	Rajouri	2	4	6
vii.	Ramban	1	0	1
viii.	Reasi	2	0	2
ix.	Samba	2	1	3
x.	Udhampur	6	1	7
B. Srinagar Division				
xi.	Anantnag	2	0	2
xii.	Bandipora	0	0	0
xiii.	Baramulla	0	0	0
xiv.	Budgam	0	0	0
xv.	Ganderbal	0	0	0
xvi.	Kulgam	0	0	0
xvii.	Kupwara	0	0	0
xviii.	Pulwama	15	3	18
xix.	Shopian	0	0	0
xx.	Srinagar	12	2	14
C. Ladakh Division				
xxi.	Kargil	0	0	0
xxii.	Leh	1	1	2
	TOTAL	76	17	93

Annexure - II

Annexure referred to in reply to part(b) of the Lok Sabha Unstarred Question No: 4379 due for reply on 19/07/2019 by Shri HasnainMasoodi regarding "Environment Clearance to Industrial Units"

District wise Red Category Industries in J&K

S.No.	Name of the District	No. of red category industries
A. Jammu Division		
i.	Doda	0
ii.	Jammu	45
iii.	Kathua	50
iv.	Kishtwar	3
v.	Poonch	0
vi.	Rajouri	0
vii.	Ramban	2
viii.	Reasi	3
ix.	Samba	92
x.	Udhampur	11
B. Srinagar Division		
xi.	Anantnag	7
xii.	Bandipora	3
xiii.	Baramulla	6
xiv.	Budgam	5
xv.	Ganderbal	0
xvi.	Kulgam	0
xvii.	Kupwara	5
xviii.	Pulwama	47
xix.	Shopian	1
xx.	Srinagar	19
C. Ladakh Division		
xxi.	Kargil	0
xxii.	Leh	5
	TOTAL	304

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES
(2019-2020)
(SEVENTEENTH LOK SABHA)
THIRTEENTH SITTING
(11.08.2020)

The Committee sat from 1100 hours to 1215 hours in Committee Room "C", Parliament House Annex, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Ashok Mahadeorao Nete
6. Shri Santosh Pandey
7. Shri Pashupati Kumar Paras

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) review the pending Assurances of the 14th Lok Sabha; (ii) consider 17 Memoranda containing requests received from various Ministries/Departments for dropping or otherwise of 18 pending Assurances; and (iii) for taking oral evidence of the representatives of the Ministry of Defence (Department of Defence) regarding pending Assurances.

3. The Committee then took up the aforesaid 17 Memoranda (Memorandum Nos. 251 to 267) for consideration for dropping or otherwise of the relevant Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the Memoranda. The Chairperson subsequently decided to drop 12 Assurances as per details given in Annexure-III and to pursue the remaining 06 Assurances as per details given in Annexure-IV* for implementation by the Ministries/Departments concerned.

The Committee then adjourned.

* Not enclosed

Statement showing Assurances dropped by the Committee on Government Assurances at their sitting held on 11.08.2020.

SI No.	Memo No.	Question No./Discussion & Date	Ministry/ Department	Brief Subject
1.	251	USQ No. 1331 dated 18.12.2018	Social Justice and Empowerment (Department of Social Justice and Empowerment)	Sub-Categorisation of SCS
2.	252	USQ No. 1189 dated 18.12.2018	Fisheries, Animal Husbandry and Dairying (Department of Fisheries)	National Policy on Marine Fisheries
3.*	254	USQ No. 921 dated 08.02.2019	Finance (Department of Financial Services)	Restructuring of Loan for MSMEs
4.	257	USQ No. 989 dated 27.06.2019	Civil Aviation	Investigation in Procurement of Airbus
5.	258	SQ No. 119 dated 28.06.2019	Environment, Forest and Climate Change	Amendments in Forest Act, 1927
6.	259	USQ No. 1894 dated 03.07.2019	Defence (Department of Defence Production)	Aerospace University
7.	260	USQ No. 2649 dated 09.07.2019	Food Processing Industries	World Food India

* Implementation Report laid on 20/09/2020.

SI No.	Memo No.	Question No./Discussion & Date	Ministry/ Department	Brief Subject
8.	261	USQ No. 3076 dated 11.07.2019	Civil Aviation	Setting Up of New Airports
9.	262	(i) SQ No. 347 dated 17.07.2019 (ii) USQ No. 3952 dated 17.07.2019	Commerce and Industry (Department for Promotion of Industry and Internal Trade)	(i) National Retail Policy (ii) National Retail Trading and E-Commerce System
10.	263	USQ No. 4536 dated 19.07.2019	Agriculture and Farmers Welfare (Department of Agricultural Research & Education)	Honey Research Centre
11.	264	USQ No. 4379 dated 19.07.2019	Environment, Forest and Climate Change	Environment Clearance to Industrial Units

MINUTES

**COMMITTEE ON GOVERNMENT ASSURANCES
(2020-2021)
(SEVENTEENTH LOK SABHA)
SECOND SITTING
(22.12.2020)**

The Committee sat from 1100 hours to 1215 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - **Chairperson**

MEMBERS

2. Shri Ramesh Chander Kaushik
3. Shri Kaushalendra Kumar
4. Shri Santosh Pandey
5. Shri Pashupati Kumar Paras

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

XXXXXX XXXXXX XXXXXX XXXXXX XXXXXX XXXXXX

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) consider Memorandum No. 27 regarding request of the Ministry of Coal on the need for seeking extension of time once Implementation Reports have been furnished/uploaded; (ii) consider and adopt 04 draft Reports; and (iii) take oral evidence of the representatives of the Ministry of Law and Justice (Department of Legal Affairs) regarding pending Assurances. Thereafter, the Committee considered the Memorandum regarding request of the Ministry of Coal on the need for seeking extension of time once Implementation Reports have been furnished/uploaded. The Ministry of Coal had proposed that the extension of time for fulfilment of any Assurance may be deemed as granted once the requisite Implementation Report is submitted and response is awaited. If the Implementation Report is not accepted then, a fresh timeline may begin. The Committee, however, decided not to accede to the request of the Ministry and to continue with the extant practice of treating an Assurance as pending until the Implementation Report of the Assurance

is laid in the House or the Assurance is dropped by the Committee. The Ministries/Departments concerned have to continue to seek extension of time as usual till the relevant Implementation Report is laid in the House.

2. Thereafter, the Committee considered and adopted the following four (04) Draft Reports without any amendments and authorized the Chairperson to present the same:

- (i) Draft Thirty-first Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (ii) Draft Thirty-second Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (iii) Draft Thirty-third Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Finance (Department of Revenue); and
- (iv) Draft Thirty-fourth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Labour and Employment'.

XXXXX XXXXX XXXXX XXXXX XXXXX XXXXX
XXXXX XXXXX XXXXX XXXXX XXXXX XXXXX

The Committee then adjourned.

**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2019 - 2020)**

SHRI RAJENDRA AGRAWAL - Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri Parbatbhai Savabhai Patel
12. Shri M.K. Raghavan
13. Shri Chandra Sekhar Sahu
14. Dr. Bharatiben Dhirubhai Shyal
15. Smt. Supriya Sule

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

* The Committee was constituted w.e.f. 09 October, 2019 *vide* Para No. 609 of Lok Sabha Bulletin Part-II dated 09 October, 2019

